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CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK No.2, R.K.PURAM, NEW DELHI - 110066
EXCISE APPEAL BRANCH

Appeal No. E/2018/2009-2029/2009 - EX[DB]
E/S/2083-2094/2009-EX

Date 28/08/2009

Assistant Registrar
C.E.S.T.A.T, New Delhi

To :
M/S PRATIBHA SYNTEX PVT.LTD.
PLOT NO 04, INDUSTRIAL GROWTH CENTRE,
SECTOR-III, KHEDA, PITHAMPUR, DISTT- DHAR
M/S PRATIBHA SYNTEX PVT.LTD.

Appellant

Vs

C.C.E. INDORE

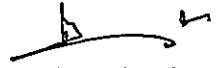
STAY ORDER NO.836-847/2009-EX

Respondent

I am directed to transmit herewith a certified copy of Final order No.570-581/2009-

EX[DB] dated 25-8-09

passed by the Tribunal under Section 35-C(1) of Central Excises Act, 1944


Assistant Registrar
(Excise Appeal Branch)

Copy to :

1. Respondent

C.C.E. INDORE

MANIK BAGH PALACE, POST BOX NO. 10, INDORE 452001 (M.P.)

2. Adv. / Consult SH. A.JAJU, ADV.,

R-163, IIND FLOOR, PART-I, N.DELHI-48

3 C.D.R

~~4 J.C.D.R.~~

5 Bar association, CESTAT, New Delhi

6 Director Publications, Customs, Excise. I.P. Estate, New Delhi

7 M/s Centax Publications Pvt Ltd., 1512-B, Bhishm Pitamah marg, Opp. ICICI Bank of Defence Colony, New Delhi - 3

8 Commercial Laws of India Pvt Ltd. Post Bag No. 1033, No.2(Old No. 36), Vaithyaram Street, T. Nagar, Chennai -17

9 Raghuraman's 44-B, Regal Flat, Shipra Suncity, Indirapuram - 201010, Ghaziabad, DT, U.P.

10 M/s Manupatra Information Solutions Pvt Ltd. Excise & Customs Cases B-37, Sector - 1, Noida - 201301, Gautam Budh Nagar, (UP)

11 M/s. Deeparchie Publications, M-93, Marg. 46, Saket, New Delhi 110017

12 Taxindiaonline.com Pvt.Ltd, B-XI/8183, Vasant Kunj, New Delhi - 110070

13 Taxmann Allied Service Pvt Ltd., 21/35, West Punjabi Bagh, New Delhi - 110026

14 Easy Service Tax Online Dot Com Pvt.Ltd.407A, Iscon Mall, Above Star India Bazar, Satellite Road, Ahmedabad-15

15 LAWCRUX Advisors Pvt Ltd, LAW House, 1-8, Sector - 10, Faridabad 121003 (Haryana)

16 Office Copy

17 Guard file


Assistant Registrar
(Excise Appeal Branch)

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST BLOCK NO.II, R.K. PURAM, NEW DELHI-110066.
BENCH-DB

Excise Stay/2083-2094/2009 in
Excise Appeal No.2018-2029 of 2009

(Arising out of Order-in-Appeal No.IND-I/105/2009 dated 31.03.2009
passed by the Commissioner of Central Excise, Indore)

Date of Hearing/Decision: 24.08.2009

For approval and signature:

Hon'ble Dr.Chittaranjan Satapathy, Member (Technical)
Hon'ble Mr.P.K.Das, Member (Judicial)

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

M/s.Pratibha Syntex Pvt.Ltd.

Appellant

Vs.

Commissioner of Central Excise, Indore

Respondent

Present for the Appellant: Shri Abhishek Jain, Advocate

Present for the Respondent: Shri Anil Khanna, DR

Coram: Hon'ble Dr.Chittaranjan Satapathy, Member(Technical)
Hon'ble Mr.P.K.Das, Member (Judicial)

FINAL ORDER NO. 570-581/09-EX
STAY ORDER NO. 836-847/09-EX

PER: DR. CHITTARANJAN SATAPATHY

Heard both sides. Both sides agree that these appeals relate to rebate of excise duty on export of goods. As such, The Tribunal has no jurisdiction to hear these appeals. Hence, ^{all the} 12 appeals ^{are} dismissed as not maintainable and ^{the} stay petitions also stand dismissed. The appellants are at liberty to approach the ^{re}visional authority in the matter, if so advised.

(C.SATAPATHY)
MEMBER (TECHNICAL)

(P.K.DAS)
MEMBER (JUDICIAL)